

## [Mr Speaker]

With regard to the adjournment motion, the hon. Minister says that all precautions have been taken. Then, a fuller statement will be made to the House on 28th, clearing up all the doubts that have arisen or have been raised here. I therefore do not give my consent to the adjournment motion.

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PAPERS LAID ON THE TABLE

## BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION

The Minister of Irrigation and Power (Shri S. K. Patil): Sir, I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1958-59, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-543/58]

## NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 2035-A, dated the 5th September, 1956, making certain amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956.
- (2) S.R.O. No. 199, dated the 8th January, 1958, making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956.
- (3) S.R.O. No. 202, dated the 18th January, 1958, making certain further amendments to the Cotton Textiles (Control) Order, 1948.

[Placed in Library. See No. LT-544/58].

## AMENDMENT TO EMPLOYEES PROVIDENT FUND SCHEME

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. S.R.O. 488, dated the 8th February, 1958, making certain further amendment to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-545/58].

## NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 3686, dated the 18th November, 1957 containing the Bombay Wheat (Sale Control) Order, 1957
- (2) S.R.O. No. 3753, dated the 22nd November, 1957, making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957
- (3) S.R.O. No. 4043, dated the 14th December, 1957, making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (4) S.R.O. No. 4073, dated the 19th December, 1957, making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957.
- (5) S.R.O. No. 4074, dated the 20th December, 1957, making certain amendment to the Punjab Rice (Movement Control) Order, 1957.
- (6) S.R.O. No. 4075, dated the 20th December, 1957 containing the Uttar Pradesh Rice (Export Control) Order, 1957.

- (7) S.R.O. No 4076, dated the 20th December, 1957 containing the Bihar Foodgrains (Export Control) Order, 1957
- (8) S.R.O. No 4077, dated the 20th December, 1957 containing the Bihar Foodgrains (Export Control) Order, 1957
- (9) S.R.O. No 4128, dated the 28th December, 1957, making certain further amendment to the Tripura Foodgrains (Movement) Control Order, 1956
- (10) S.R.O. No 4153-A, dated the 28th December, 1957
- (11) S.R.O. No 4157, dated the 30th December, 1957
- (12) S.R.O. No 55, dated the 4th January, 1958, making certain amendment to the Tripura Foodgrains (Movement) Control Order, 1956
- (13) S.R.O. No 73, dated the 2nd January 1958 containing the South Zone Rice (Restrictions on Rail Bookings) Order, 1958
- (14) S.R.O. No 116, dated the 11th January 1958, making certain further amendments to the Rice (Southern Zone) Movement Control Order, 1957
- (15) S.R.O. No 172, dated the 14th January 1958, containing the Rice and Paddy (Assam) Price Control Order, 1958
- (16) S.R.O. No 251, dated the 15th January, 1958, containing the Rice and Paddy (West Bengal) Price Control Order, 1958
- (17) S.R.O. No 263, dated the 18th January, 1958, making certain amendment to the Madras Rice Mills Licensing Order, 1955
- (18) S.R.O. No 343, dated the 25th January, 1958, making certain further amendments to the Orissa Rice (Prohibition of Export) Order, 1957
- (19) S.R.O. No 344, dated the 25th January, 1958, making certain amendment to the South Zone Rice Restrictions on Rail Bookings) Order, 1958
- (20) S.R.O. No 345, dated the 25th January, 1958, making certain further amendment to the Punjab Rice (Movement Control) Order 1957
- (21) S.R.O. No 345-C, dated the 28th January, 1958, making certain amendments to the Rice (Restrictions on Rail Bookings) Order, 1957
- (22) S.R.O. No 399 dated the 1st February, 1958 making certain amendment to the Inter-Zonal Wheat Movement Control Order, 1957
- (23) S.R.O. No 400, dated the 1st February, 1958 making certain amendment to the Rice (Southern Zone) Movement Control Order, 1957
- (24) S.R.O. No 401, dated the 1st February, 1958 making certain amendment to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957
- (25) S.R.O. No 402, dated the 1st February, 1958 making certain amendment to the Bombay Rice (Export Control) Order, 1957
- (26) S.R.O. No 403, dated the 1st February 1958 making certain amendment to the Orissa Rice (Prohibition of Export) Order, 1957
- (27) S.R.O. No 404, dated the 1st February, 1958, making certain amendment to the Punjab Rice (Movement Control) Order, 1957
- (28) S.R.O. No 436, dated the 29th January, 1958, containing the Delhi Rice (Export Control) Order, 1958
- (29) S.R.O. No 438, dated the 30th January, 1958, containing the Delhi (Limitation of Guests) Order, 1958

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(30) S.R.O. No. 439, dated the 30th January, 1958, containing the West Bengal Rice (Movement Control) Order, 1958.

(31) S.R.O. No. 444, dated the 2nd February, 1958.

[Placed in Library. See No. LT-546/58].

## ORDERS ISSUED UNDER ESSENTIAL COMMODITIES ACT

**Shri A. M. Thomas:** Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Orders:

(1) Requisition Orders for Gram served on certain traders in Sriganganagar (Rajasthan).

(2) Revised Requisition Orders for Gram served on certain traders in Sriganganagar (Rajasthan).

[Placed in Library. See No. LT-547/58].

## MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th February, 1958, agreed without any amendment to the Criminal Law Amendment Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 12th February, 1958."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Ancient Monuments and Archaeological Sites and Remains Bill,

1958, which has been passed by the Rajya Sabha at its sitting held on the 17th February, 1958."

## ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS BILL

LAID ON THE TABLE AS PASSED BY RAJYA SABHA

**Secretary:** Sir, I lay on the Table of the House the Ancient Monuments and Archaeological Sites and Remains Bill, 1958, as passed by Rajya Sabha.

## PETITIONS RE: REPRESENTATION OF THE PEOPLE ACT AND INDIAN POST OFFICE RULES

**Secretary:** Sir, I have to report the receipt of 2 petitions in respect of the Representation of the People Act, 1951 and the Indian Post Office Rules, 1938.

## DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS)—1957-58

**The Minister of Railways (Shri Jagjivan Ram):** Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1957-58.

## PROBATION OF OFFENDERS BILL

## REPORT OF JOINT COMMITTEE

**Pandit Thakur Das Bhargava (Hissar):** Sir, I beg to present the Report of the Joint Committee on the Probation of Offenders Bill, 1957.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

## RESERVATION OF SEATS FOR SCHEDULED CASTES

**Shri B. S. Murthy (Kakinada—Reserved—Sch. Castes):** Under rule 197 I beg to call the attention of the Minister of Home Affairs to the fol-